

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2410
ANSWERED ON 03.08.2023

RENEWABLE ENERGY TARGETS

2410. SHRI G.M. SIDDESHWAR

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the shortfall from the 2022 solar power target can be attributed to a string of challenges which are slowing overall progress on renewable energy targets;
- (b) if so, the details thereof and the measures taken to get the progress back on track;
- (c) whether the Government proposes short and long-term measures thereon;
- (d) if so, the details and present status thereof;
- (e) whether the measures include consistent regulations for net metering and banking facilities and strictly enforcing renewable purchase obligations for at least next five years and that would be applicable throughout the country; and
- (f) if so, the details and present status thereof?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) & (b) As on 30.06.2023, a cumulative solar power capacity of 70,096 MW has been installed in the country. In addition, 55,902 MW solar projects are under installation.

The major challenges in implementing renewable energy projects inter-alia involve acquisition of clear land, matching the timelines for creation of transmission infrastructure and development of renewable energy projects, delay in approving tariffs by State Electricity Regulatory Commission, etc.

Land is under the purview of respective State Governments; and they are required to remove the hurdles in land acquisition. The mismatch in timelines for creation of transmission infrastructure & renewable energy projects and regulatory issues are taken up through review meetings with the State Governments.

(c) & (d) The Government has taken several steps to promote renewable energy, including solar energy, in the country. The details of major steps taken are given at **Annexure**.

(e) & (f) The Government has issued the Electricity (Rights of Consumers) Rules, 2020 and amendments thereof in 2021 defining the provisions relating to rights of consumer as prosumer and net metering arrangements. The Rules have established that arrangements for net metering shall be in accordance with regulations made by the State Commission, provided that where the regulations do not provide for the same, the Commission may allow net metering to the prosumer for loads up to 500 kW or up to the sanctioned load, whichever is lower.

The Ministry of Power (MoP) has been notifying RPO trajectories for ensuring RE consumption by the obligated entities. Vide order dated 22.07.2022, MoP has notified the long-term RPO trajectory beyond FY 2021-22 upto FY 2029-30, redefining the RPO components as Wind RPO, HPO, and other RPO.

**ANNEXURE REFERRED TO IN REPLY TO PART (c) & (d) OF LOK SABHA
UNSTARRED QUESTION NO. 2410 FOR 03.08.2023**

**STEPS TAKEN TO PROMOTE RENEWABLE ENERGY INCLUDING SOLAR
ENERGY IN THE COUNTRY**

- Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025,
- Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2029-30,
- Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power,
- Notification of standards for deployment of solar photovoltaic system/devices,
- Setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
- Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022.
- Notification of “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules).
- Launch of Green Term Ahead Market (GTAM) to facilitate sale of Renewable Energy Power through exchanges.
- Bidding trajectory for renewable energy projects through Renewable Energy Implementing Agencies have been issued.
- National Green Hydrogen Mission launched with an aim to make India a global hub for production, utilization and export of Green Hydrogen and its derivatives.